

12.02 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the working of the Housing and Urban Development Corporation Limited, New Delhi for the year 1984-85.

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOR) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) A statement regarding Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi for the year 1984-85.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2252/86]

Annual Report and Review on the working of the Hindustan Fertilizer Corporation Limited, New Delhi for the year 1984-85

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2253/86]

Apprenticeship Amendment Rules, 1986 and Explanatory Statement giving reasons for immediate legislation by the Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to lay on the Table—

(1) A copy of the Apprenticeship Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G. S. R. 54 in Gazette of India dated the 18th January, 1986 under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. L.T. 2254/86]

(2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986.

Placed in Library. See No. L.T. 2255/86]

Notifications under section 3 of the Essential Commodities Act, 1955. Annual Reports and reviews on the working of the National Seeds Corporation and Haryana Agro-Industries Corporation Limited, Chandigarh etc.

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : On behalf of Shri

Yogendra Makwana, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential commodities Act, 1955 :

- (i) The Fertilizer (Movement Control) (Second Amendment) Order, 1985 published in Notification No. G. S. R. 2 (E) in Gazette of India dated the 1st January, 1986.
- (ii) G. S. R. 78 (E) published in Gazette of India dated the 30th January, 1986 regarding revision of prices of fertilisers.
- (iii) G. S. R. 93 (E) published in Gazette of India dated the 6th February, 1986 regarding markings on the Containers of fertilisers.
- (iv) The Fertiliser (Control) (Second Amendment) Order, 1986 published in Notification No. G. S. R. 201 (E) in Gazette of India dated the 14th February, 1986.

[Placed in Library. See No. LT. 2256/86]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1984-85.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 2257/86]

- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

- (a) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1981-82.
- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1981-82; along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1982-83.

- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. L.T. 2258/86]